

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3205

ANSWERED ON:07.08.2015

Labour Law for SEZ

Misra Shri Ajay (Teni);Udasi Shri Shivkumar Chanabasappa

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- a) whether the Government proposes to have a unique labour law for Special Economic Zones (SEZs) and if so, the details thereof;
- b) whether the Government has held discussions with the Development Commissioners of the zones in this regard, if so, the details and the outcome thereof;
- c) whether the Government is actively considering to review the SEZ policy in this regard; and
- d) if so, the details and the present status thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a) to (d): Madam, as per Special Economic Zones (SEZs) Act and Rules framed thereunder, the Central Government shall have no authority to relax any law relating to the welfare of the labour in the SEZs. All Labour laws are applicable in Special Economic Zones. The rights of the workers/labour are therefore protected under the SEZs Act. Ongoing review and reform, as necessary, of Government policy and procedure is inherent to Public Policy. The Government, on the basis of inputs/suggestions received from stakeholders on the policy and operational framework of the SEZ Scheme, periodically reviews the policy and operational framework of SEZs and takes necessary measures so as to facilitate speedy and effective implementation of SEZ policy.
